

**Central Administrative Tribunal
Chandigarh Bench
(Circuit Bench at Jammu)**

**OA No.61/663/2018 &
MA No.61/849/2018 &
MA No.61/1374/2018**

Decided on : 19.09.2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. P. Gopinath, Member (A)**

Sh. K.L. Dhar, age 72 years, S/o Sh. Shiv Jee Dhar, R/o H.No.6,
Sector 1, Bhagwati Nagar, Jammu.

... Applicant
(Present: None for the applicant.)

Versus

1. Director, Indian Institute of Integrative Medicine, Canal Road, Jammu Tawi.
2. Section Officer, Integrative Medicine, Canal Road, Jammu.
3. Director General, Council of Scientific and Industrial Research Rafi Marg, New Delhi.
4. Administrative Officer, Integrative Medicine, Canal Road, Jammu.

... Respondents
(By Mr. Harshwardhan Gupta, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

1. This Original Application (OA) is filed with a prayer to direct the respondents to quash the memorandum

dated 20.07.2010 & 21.09.2010 and to direct the respondents to release an amount of Rs.245420/- towards medical reimbursement.

2. The respondents have also filed counter affidavit in this OA.

3. Applicant filed MA No.61/1374/2018 stating that he is residing at Vishakapatnam with his son, it is becoming difficult for him of pursue the case and that the respondents have assured him to settle the medical reimbursement. Accordingly, he sought permission of the Tribunal to withdraw the OA.

4. MA is allowed as prayed for, and the OA is dismissed as withdrawn.

5. Pending MA, if any, shall also stand disposed. There shall be no order as to costs.

**(P. Gopinath)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

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